

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. IA/1168/2024 IN C.P. (IB)/1095(MB)2020

IN THE MATTER OF

Lyra Inframines through its Partner

Sukendar Moharana

VS

Supreme Infrastructure India Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

Adv. Yahya Batatawala (PH)

For the Respondent:

Counsel Ashish Pyasi (PH)

ORDER

I.A. 1168/2024

Both the Ld. Counsels submit that the matter has been resolved between the parties. In view of the same, I.A. is **disposed of as having become infructuous.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)